

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.533/98

Monday this the 6th day of April, 1998.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Vinod Kumar P.MN.
Krishnakripa,
Manjummel PO,
Udyogamandal-683 501.

...Applicant

(By Advocate Mr. T.K.Devarajan)

Vs.

1. The Assistant Superintendent of Post Offices, Ernakulam Sub Division, Ernakulam, Edapally PO.
2. The Postmaster General, Central Region, Kochi-682016. ..Respondents

(By Advocate Mr.TPM Ibrahim Khan (rep.)

The application having been heard on 6.4.98, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is an aspirant for the post of Extra Departmental Delivery Agent, Vennala P.O. apprehends that his name may not be considered by the respondents for the aforesaid post for the reason that his name may not be sponsored by the Employment Exchange. Hence, he has filed this application for a declaration that he is entitled to be considered for the selection to the vacancy of Extra Departmental Delivery Agent, Vennala P.O. alongwith those sponsored by the Employment Exchange, even though his name may not be sponsored by the Employment Exchange and to consider his name also in the interview scheduled to be held on 13.4.98. He has submitted an application dated 21.3.98 (A.2(a) for such consideration.

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2. When the application came up for admission today, learned counsel for the respondents submitted that in view of the ruling of the Hon'ble Supreme Court in Excise Supdt. Malkapatnam, Krishna Dist. A.P. Vs. K.B.N. Visweswara Rao and others, 1996 (6) SCC 216, the respondents would consider the candidature of the applicant also in the interview scheduled to be held on 13.4.98 for selection and appointment to the post of Extra Departmental Delivery Agent, Vennala P.O. Counsel for applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider his name also in **the interview scheduled to be held on 13.4.98.**

3. In view of the submission of the learned counsel for the respondents, the application is disposed of with a direction to the respondents to consider the candidature of the applicant also in the interview scheduled to be held on 13.4.98 or any deferred date for selection and appointment to the post of Extra Departmental Delivery Agent, Vennala P.O. even though his name may not be sponsored by the Employment Exchange. No order as to costs.

Learned counsel for respondents undertakes to inform the respondents of this order forthwith.

Dated the 6th day of April, 1998



A.V. HARIDASAN
VICE-CHAIRMAN

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List of Annexures

1. Annexure-A2(a): The application dated 21.3.1998 submitted by the applicant to the 1st respondent.

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